

Uttar Pradesh Sheera Niyantran (Sanshodhan) Adhiniyam, 2009

10 of 2009

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An Act further to amend the Uttar Pradesh Sheera Niyantran Adhiniyam, 1964 It is hereby enacted in the Sixtieth Year of the Republic of India as follows:-- 1. Received the assent of the Governor on February 27, 2009 and published in the U.P. Gazette, Extra., Part 1, Section (Ka), dated 28th February, 2009, pp. 3-5

1. Short Title :-

This Act may be called the Uttar Pradesh Sheera Niyantran (Sanshodhan) Adhiniyam, 2009.

2. Amendment Of Section 2 Of U.P. Act No. 24 Of 1964 :-

I n Section 2 of the Uttar Pradesh Sheera Niyantran Adhiniyam, 1964 hereinafter referred to as the principal Act,--

(a) after clause (d) the following clause shall be inserted, namely:--(d-1) "Molasses for captive consumption" means the molasses transferred by an occupier of a sugar factory to a distillery or to industrial unit having the same ownership as that of sugar factory, and is situated within the same premises or in such a contiguous vicinity of the sugar factory so that the transfer or transportation of such molasses outside the premises or gates of the sugar factory, by a vehicle, is not required..

(b) after clause (h) the following clauses shall be inserted, namely:-

"(i) Supply shall include transfer of molasses by an occupier of a sugar factory to any distillery or industrial unit.

(j) Transfer shall include transfer of molasses by an occupier of a sugar factory to any distillery or industrial unit by way of stock transfer or for captive consumption.".

3. Amendment Of Section 8 :-

In Section 8 of the principal Act,--

(a) in sub-section (1) for the words "sell or supply" the words "transfer or sell or supply" shall be substituted;

(b) in sub-sections (4) and (5) for the words "sold or supplied" the words "transferred or sold or supplied" shall be substituted.

4. Amendment Of Section 14 :-

In Section 14 of the principal Act, in sub-section (1), after clause (b) the following clause shall be inserted, namely:--

"(bb) seize every animal cart, vessel container or other conveyance used in carrying such receptacle or package.".

5. Amendment Of Section 17 :-

In Section 17 of the principal Act for the words "molasses is supplied" the words "molasses is transferred or supplied" shall be substituted.